

[Translation]

SHRI DHARAM PAL SINGH MALIK : Sir, my point of order is that the farmers of Haryana have been ruined.

MR. SPEAKER : You give in it writing.

(Interruptions)

[English]

MR. SPEAKER : Not allowed.
(Interruptions)

MR. SPEAKER : It is not a point of order.

[Translation]

SHRI DHARAM PAL SINGH MALIK : Sir, the Basmati crop has been totally ruined.

MR. SPEAKER : Whatever the issue may be, action cannot be taken unless you give it in writing.

(Interruptions)

[English]

MR. SPEAKER : The hon. Member is not allowed.

PAPERS LAID ON THE TABLE

[English]

Employees' Deposit Linked Insurance (Amendment) Scheme, 1986 Cine-Workers and Cinema Theatre Workers, (Regulation of Employment) Amendment Rules, 1986

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : I beg to lay on the Table—

- (1) A copy of the Employees' Deposit Linked Insurance (Amendment) Scheme, 1986 (Hindi and English versions) published in

Notification No. G.S.R. 873 in Gazette of India dated the 11th October, 1986 under sub-section (2) of Section 7 of the Employees, Provident Funds and Miscellaneous Provisions Act, 1952. [Placed in Library. See No. LT-3160/86]

- (2) A copy of the Cine—Workers and Cinema Theatre Workers (Regulation of Employment) Amendment Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 284 in Gazette of India dated the 12th April, 1986 under sub-section (3) of section 23 of the Cine-Workers and Cinema Theatre Workers (Regulation of Employment) Act, 1981.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (2) above. [Placed in Library. See No. LT-3161/86]

Notifications under Section 159 of the Customs Act, 1962 and Central Excise Rules, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—
 - (i) G.S.R. 1101(E) and 1102(E) published in Gazette of India dated the 19th September, 1986 together with an explanatory memorandum regarding exemption to machinery and instruments, imported into India by Electronics Trade and Technology Development Corporation Limited for the

- initial setting up of industrial plants by actual users for the manufacture of electronic PABX from the basic customs duty in excess of 25 per cent ad valorem and from the whole of the auxiliary and additional duties of customs leviable thereon.
- (ii) G.S.R. 1113(E) published in Gazette of India dated the 29th September, 1986 together with an explanatory memorandum extending the validity of Notification No. 247/84-Customs dated the 27th September, 1984 upto 30th September, 1988.
- (iii) G.S.R. 1118(D) published in Gazette of India dated the 30th September, 1986 together with an explanatory memorandum extending the validity of Notification No. 111/84-Customs dated the 21st April, 198 upto 31st March 1987.
- (iv) G.S.R. 1119 (E) published in Gazette of India dated the 30th September, 1986 together with an explanatory memorandum extending the validity of Notification Nos. 2-Customs dated the 1st January, 1979, 210/85-Customs dated the 1st July, 1985 and 255/86-Customs dated the 17th April, 1986 upto 31st December, 1986.
- (v) G.S.R. 1140 (E) and 1141(E) published in Gazette of India dated the 7th October, 1986 together with an explanatory memorandum regarding exemption to equipment carried on board vessels engaged in research on high seas and polymetallic modules collected by such vessels on high seas when imported into India from the whole of the basic, auxiliary and additional duties of customs leviable thereon.
- (vi) G.S.R. 1142 (E) published in Gazette of India dated the 7th October, 1986 together with an explanatory memorandum regarding exemption to titanium dioxide from basic customs duty in excess of 60 per cent ad valorem and from the whole of the additional duty of customs leviable thereon.
- (vii) G.S.R. 1143(E) published in Gazette of India dated the 7th October, 1986 together with an explanatory memorandum rescinding Notification No. 171/82-Customs dated the 25th June, 1986.
- (viii) G.S.R. 1144(E) published in Gazette of India dated the 7th October, 1986 together with an explanatory memorandum making certain amendment to Notification No. 122/86-Customs dated the 17th February, 1986 so as to extend the partial exemption of customs duty to Crude sodium borate and its concentrates irrespective of branch trade names.
- (ix) G.S.R. 1153(E) published in Gazette of India dated the 17th October, 1986 together with an explanatory memorandum making certain amendment to Notification No. 136/86-Customs dated the 17th February, 1986 so as to withdraw the Concessional rate of basic customs duty on Sodium hydrosulphite.
- (x) G.S.R. 1168 (E) published

in Gazette of India dated the 28th October, 1986 together with an explanatory memorandum extending the validity of Notification No. 257/86-Customs dated the 17th April, 1986 upto 28th February, 1987.

[Placed in Library. See No. LT-3162/86]

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

(i) G.S.R. 1095(E) published in Gazette of India dated the 18th September, 1986 together with an explanatory memorandum regarding exemption to beaters conforming to Indian Standard Specification IS : 273-1983 and falling under heading No. 82.08 of the Schedule to the Central Excise Tariff Act, 1985 from the whole of the duty of excise leviable thereon.

(ii) G S.R. 1163(E) published in Gazette of India dated the 23rd October, 1986 together with an explanatory memorandum making certain amendment to Notification No. 179/8 -CE dated the 1st August, 1985.

[Placed in Library. See No. LT-3163/86]

Annual Report of and Review on the working of the Jammu and Kashmir State Agro-Industries Development Corporation Limited, Srinagar for the year 1977-78

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): I beg to lay on the Table :—

(1) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the Year 1977-78.

(ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited Srinagar, for the year 1977-78 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-3164/86].

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL :— Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Child Labour (Prohibition and Regulation) Bill, 1986, which has been passed by the Rajya Sabha at its sitting held on the 5th November, 1986.”